

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 508/2003

DATE OF ORDER: 23.4.2004

Iqbal Ahmed son of Shri Mustafa Khan, aged about 37 years, resident of Railway Colony, Near T.D Railway Colony, Sawaimadhopur at present employed on the post of T.C. in Checking Branch, Sawaimadhopur, Central Western Railway, Kota Division, Kota.

..... Applicant
VERSUS

1. Union of India through General Manager, Central Western Railway, Jabalpur.

2. Divisional Railway Manager, Central Western Railway, Kota Division, Kota.

3. Sr. Divisional Signal and Telecom Engineer (South), Central Western Railway, Kota Division, Kota.

..... Respondents

None present for the applicant.

Mr. Tej Prakash Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

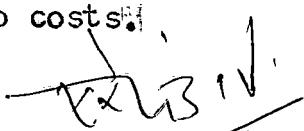
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

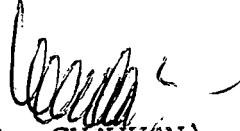
ORDER (ORAL)

From the order sheets, it is evident that the matter has been adjourned on the request of the learned counsel for the applicant since 26.2.2004. None has put appearance on behalf of the applicant even today. It appears that the applicant is not interested in pursuing this OA.

2. The learned counsel for the respondents submits that the applicant has joined on the new place of posting, as can be seen from the letter dated 13.11.2003, ^{Copy of which has been placed} ~~placed~~ on record. He further submits that in view of this development, this OA does not survive.

3. In view of what has been stated above, the OA is dismissed
No costs.


(A.K. BHANDARI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)